

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 585 of 2020

IN THE MATTER OF:

Dr. Vandana Parvez

...Appellant

Versus

IVRCL Ltd. (Corporation Debtor) & Ors.

Represented by Sutanu Sinha

(Resolution Professional for IVRCL)

...Respondents

Present:

For Appellant: Dr. Vandana Parvez, Appellant in person.

**For Respondents: Mr. Satendra Kr. Rai and Mr. Nirav Shah
Advocates.**

Mr. Sutanu Sinha, RP.

ORDER

(Through Virtual Mode)

21.07.2020: Appellant appearing in person has raised several issues. However, in our opinion certain issues raised may fall within the ambit of Companies Act. This appeal is accordingly directed to be listed before Bench II tomorrow as Supplementary Case with request that the matter be taken up at 12:00 Noon.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

am/gc